

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4th Floor, Chanderlok Building,36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No.318/TT/2020**

Dated: 24.11.2020

To,

Shri S.S. Raju,  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff of the 2014-19 period and (ii) determination of transmission tariff of the 2019-24 period for transmission assets under Transmission System associated with Common System associated with Coastal Energen Private Limited and Ind-Bharat Power (Madras) Limited LTOA generation projects in Tuticorin area- Part-B in Southern Region.

Sir,

With reference to captioned petition, I am directed to request you to furnish the information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the Respondents latest by 11.12.2020:

- (i) Submit IDC discharge statement in respect of the assets covered in the instant petition in Excel format.
- (ii) Whether the Additional Capital Expenditure claimed for the instant assets is within the cut-off date and is within the original scope of work?
- (iii) The details of Additional Capital Expenditure claimed during 2014-19 and 2019-24 periods for the instant assets may be given as per the following table:

| Asset No. | Headwise /Partywise | Particulars# | Year of Actual Capitalisation | Outstanding Liability as on COD/31st March 2014* | Discharge (year wise) |  |  |  |   | Reversal (year wise) |  |  |  |   | Additional Liability Recognized^ |  |  |  |   | Outstanding Liability as on 31.3.2019 |   |
|-----------|---------------------|--------------|-------------------------------|--|-----------------------|--|--|--|---|----------------------|--|--|--|---|----------------------------------|--|--|--|---|---------------------------------------|---|
|           |                     |              |                               |  | 2014-19 period        |  |  |  |   | 2014-19 Period       |  |  |  |   | 2014-19 Period                   |  |  |  |   |                                       |   |
|           |                     |              |                               |  |                       |  |  |  | - |                      |  |  |  | - |                                  |  |  |  | - |                                       | - |
|           |                     |              |                               |  |                       |  |  |  | - |                      |  |  |  | - |                                  |  |  |  | - |                                       | - |

# TL/SS/Communication Systems etc.

\*Whichever is later

^Works deferred for execution, contract amendment - please specify

(iv) Submit Forms 5 and 13 for the assets covered in the instant petition.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Rajendra Kumar Tewari)  
Bench Officer